

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.301
IA-3385/2020
In
IB-432(ND)/2019

IN THE MATTER OF:

Mr. Arun Kumar Sinha

Vs.

M/s. Three C Homes Pvt. Ltd.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 04.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

Ms. ANURADHA SANJAY BHATIA, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Gopal Jain, Sr. Adv., Mr. Abir Roy, Mr. Vivek Pandey, Mr. Sukanya Viswanthan, Mr. Aman Shankar, Ms. Suvarna Kashyap, Advocates for Resolution Applicant

Mr. Piyush Singh, Mr. Akshay Srivastava, Ms. Riddhi Jain, Advocates for the Financial Creditors / Homebuyers

For the YEIDA

: Mr. Amar Gupta, Mr. Aniket Aggarwal, Mr. Pranav Tanwar, Advocates

For the RP

: Mr. Rishabh Jain, Advocate for RP

ORDER

IA-3385/2020:-

Heard Ld. Counsel appearing for the Resolution Professional.

It has been brought to our notice that the Hon'ble Supreme Court vide order dated 17.04.2023 passed in Civil Appeal No. 7069 of 2021 in the case of Lotus City Plot Buyers Welfare Association Vs. Three C Homes Private Limited and Ors., has directed this Tribunal to hear this application and pass

appropriate orders and the next date of hearing before the Hon'ble Supreme Court is 15.05.2023.

List the matter on **09.05.2023** high on board.

Matter will be heard in physical mode.

Sd/-
(ANURADHA SANJAY BHATIA)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)